

(54)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1342/95

Date of Order: 1-3-96

Between:

T.Satya Narayana Murthy.

... Applicant

and

1. The Director, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad-50.
2. The Sr. Administrative Officer, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad-59.
3. Sri B. Hanumanthappa, Technician T-7
4. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-1.

Respondents.

For the Applicant :- Mr. K.K. Chakravarthy, Advocate

For the Respondents: Mr. N.R. Devraj,
Sr. CGSC

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER (ADMN)



RECEIVED

To

1. The Director, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad-50.
2. The Sr. Administrative Officer, Central Research Institute for Dryland Agriculture Santhoshnagar, Hyderabad-59.
3. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-1.
4. One copy to Mr. K.K.Chakravorthy, Advocate, CAT Hyd.
5. One copy to Mr. N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.

pvm

It is directed that if such a representation has

been received by the Director, the same may be

referred to the Director for his consideration.

The Director is requested to forward a copy of this order, if, however

no such representation has been received, to the Director for his information.

Within two weeks from the date of the order to be issued.

First representation which shall be issued of 10/10/50.

The Director is requested to forward the copy to the Director.

His attention is drawn to the fact that the copy should be forwarded.

There is no objection to the copy being forwarded.

(H. Rajendra Prasad)
(Secretary)

Noted: The 1st copy 1950.
(Secretary in Charge)

see

56
O.A.1342/95.

Dt. of Decision: 01-03-96.

ORDER

I As per Hon'ble Shri H. Rajendra Prasad, Member (Admn.) X

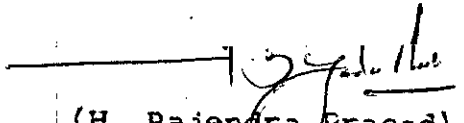
Heard Shri K.K. Chakravorthy, learned counsel for the applicant, and Shri N.R. Devaraj, learned counsel for the respondents.

2. It transpires that the applicant made a representation to the Director, Central Research Institute for Dryland Agriculture, in December, 1994, and, according to the petitioner, the same has not been disposed of yet.

3. It is directed that if such a representation has indeed been received by respondent No.1, the same may be disposed of after examining all facts and the merit of the petitioner's request. This may be done within 45 days from the date of receipt of a copy of this order. If, however, no such representation has been received or is on record of respondent No.1, he shall intimate this fact to the applicant within two weeks from today to enable the latter to submit a fresh representation which shall also be disposed of as indicated above, viz., within 45 days from the date of receipt of the (fresh) representation.

4. The petitioner is given the liberty to reagitate his grievance, if any, after his representation is disposed of.

5. Thus the OA is disposed of. No costs.


(H. Rajendra Prasad)
Member (Admn.)

Dated : The 1st March 1996.
(Dictated in Open Court)

spr

Deputy Registrar (S) CC

Q. 12/3/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. ~~R. RANGARAJAN~~ : M(A)

Dated: 1 - 3 - 1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1342/95

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
भेजण/DESPATCH
11 MAR 1996
हैदराबाद बेंच
HYDERABAD BENCH